

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. *198
TO BE ANSWERED ON 06.08.2026

Compensatory Afforestation

*198. SMT. JEBI MATHER HISHAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has assessed ecological effectiveness of compensatory afforestation in restoring forest ecosystems and if so, the details thereof, State/UT-wise;
- (b) whether compensatory plantations were undertaken on forest land instead of non-forest land in violation of norms and if so, the details thereof;
- (c) the State/UT-wise expenditure and allocation of Compensatory Afforestation funds during last three years, indication amounts from public and private entities;
- (d) the State-wise and year-wise details of unspent accumulation of funds during those years; and
- (e) whether independent monitoring of afforestation survival and restoration is proposed and if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) to (E) IN RESPECT OF
RAJYA SABHA STARRED QUESTION NO. 198 DUE FOR REPLY ON 06.08.2026
REGARDING COMPENSATORY AFFORESTATION ASKED BY SMT. JEBI
MATHER HISHAM**

(a): To assess the ecological effectiveness of compensatory afforestation in restoring forest ecosystems, monitoring and evaluation of such plantations are carried out by the National and State Compensatory Afforestation Fund Management and Planning Authorities (CAMPA) in accordance with the provisions of the Compensatory Afforestation Fund (CAF) Act, 2016 and the CAF Rules, 2018. The monitoring framework includes internal as well as independent third-party monitoring to assess the implementation, quality and survival of plantations, and the utilization of CAMPA funds. Compensatory afforestation stipulated under the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is undertaken using native species in accordance with the approved Working Plans, and the plantations are systematically and scientifically managed and protected to facilitate restoration of forest ecosystems. The concerned States/UTs also undertake concurrent monitoring to assess the progress and survival of the plantations.

(b): The land for raising compensatory afforestation is identified in accordance with the provisions of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, which provide that compensatory afforestation shall be undertaken over non-forest land or degraded forest land. Accordingly, compensatory afforestation is carried out on land identified and approved as part of the approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, in accordance with the provisions of the Compensatory Afforestation Fund Act, 2016, and the Rules and guidelines made thereunder.

(c): The State/UT-wise details of allocation and expenditure of Compensatory Afforestation funds during the last three years are enclosed at **Annexure-I**.

(d): The State-wise and year-wise details of the unspent balance/accumulation of Compensatory Afforestation funds are enclosed at **Annexure-II**.

(e): Monitoring and evaluation, including independent third-party monitoring, of plantations raised under compensatory afforestation is carried out as per the procedures laid down in the Compensatory Afforestation Fund (CAF) Act, 2016 and its Rules by the State Compensatory Afforestation Fund Management and Planning Authorities (CAMPA). The report of such monitoring and evaluation are acted upon by the concerned State CAMPA authorities.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (C) OF THE RAJYA SABHA STARRED QUESTION NO. 198 DUE FOR REPLY ON 06.08.2026 ASKED BY HON'BLE MEMBER SMT. JEBI MATHER HISHAM REGARDING 'COMPENSATORY AFFORESTATION'

(Rs. in Crore)

Details of total Funds approved by National CAMPA and utilization by State/UT Forest Department							
S. No.	State/UT	2022-23		2023-24		2024-25	
		Total Funds approved by National CAMPA	Amount of Fund utilized by State Forest Department	Total Funds approved by National CAMPA	Amount of Fund utilized by State Forest Department	Total Funds approved by National CAMPA	Amount of Fund utilized by State Forest Department
1	Andaman & Nicobar Islands	10.97	4.22	6.7	2.38	10.42	6.88
2	Andhra Pradesh	224.09	82.51	226.75	146	253.6	129.93
3	Arunachal Pradesh	195.29	189.27	190.69	183.23	126.55	183.23
4	Assam	162.57	130.55	109.69	116.35	104.39	91.14
5	Bihar	115.42	77.69	37.88	29.59	65.18	60.57
6	Chandigarh	1.66	1.6158	1.54	0	1.4	2.5
7	Chhattisgarh	688.46	895.59	471.21	873.52	401.69	304.92
8	Delhi	33.93	11.94	47.15	8.93	34.55	11.3
9	Goa	36.53	12.18	31.28	28.87	29.56	26.46
10	Gujarat	205.4	169.99	250.02	226.76	310.5	309.99
11	Haryana	270.68	138.67	69.03	59.21	110.83	79
12	Himachal Pradesh	190.23	97.01	185.14	61.55	184.52	105.56
13	Jammu & Kashmir	312.69	177.93	370.55	148.29	180.18	161.73
14	Jharkhand	764.85	316.49	412.14	213.04	654.62	275.78
15	Karnataka	270.98	269.37	313.89	288.52	288.06	233.54
16	Kerala	17.26	8.241	9.06	4.728	8.93	7.198
17	Ladakh	NIL	NIL	60.55	39.7	76.94	0
18	Madhya Pradesh	889.84	729.38	1070.6	937.52	1398.42	1245.67
19	Maharashtra	708.11	399.91	597.57	421.15	720.32	530.05
20	Manipur	22.59	22.59	20.26	20.26	27.36	27.36
21	Meghalaya	26.67	8.71	30.91	17.79	24.75	18.63
22	Mizoram	16.74	16.14	14.6	7.56	22.77	5.71
23	Odisha	1191.31	931.1	948.04	833.87	1112.93	1015.64
24	Punjab	203.01	129.81	257.1	116.63	125.94	94.38
25	Rajasthan	249.19	209.19	286.49	242.35	198.44	198.44
26	Sikkim	69.82	67.77	79.95	55.81	44	35.08
27	Tamil Nadu	38.22	25.94	44.15	NIL	35.27	19.68
28	Telangana	772.65	430.55	455.3	237.28	386.8	178.4
29	Tripura	52.9	34.9	85.77	32.52	61.87	40.66
30	Uttar Pradesh	344.08	231.74	172.04	166.9	155.57	146.71
31	Uttarakhand	320.15	226.01	383.82	237.01	335.37	302.88
32	West Bengal	52.83	18.93	79.4	47.3	63.51	42.678
Total		8459.12	6065.93	7319.27	5804.62	7555.24	5891.69

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (D) OF THE RAJYA SABHA STARRED QUESTION NO. 198 DUE FOR REPLY ON 06.08.2026 ASKED BY HON'BLE MEMBER SMT. JEBI MATHER HISHAM REGARDING 'COMPENSATORY AFFORESTATION'

(Rs. in Crore)

Details of year wise unspent funds by State/UT Forest Department				
S. No.	States/UTs	2022-23	2023-24	2024-25
1	Andaman & Nicobar Islands	6.75	4.32	3.54
2	Andhra Pradesh	141.58	80.75	123.67
3	Arunachal Pradesh	6.02	7.46	-56.68
4	Assam	32.02	-6.66	13.25
5	Bihar	37.73	8.29	4.61
6	Chandigarh	0.04	1.54	-1.09
7	Chhattisgarh	-207.13	-402.31	96.77
8	Delhi	21.99	38.22	23.25
9	Goa	24.35	2.41	3.1
10	Gujarat	35.41	23.26	0.51
11	Haryana	132.01	9.82	31.83
12	Himachal Pradesh	93.22	123.59	78.96
13	Jammu & Kashmir	134.76	222.26	18.45
14	Jharkhand	448.36	199.1	378.84
15	Karnataka	1.61	25.37	54.52
16	Kerala	9.01	4.332	1.732
17	Ladakh	Nil	20.85	76.94
18	Madhya Pradesh	160.46	133.08	152.75
19	Maharashtra	308.2	176.42	190.27
20	Manipur	0	0	0
21	Meghalaya	17.96	13.12	6.12
22	Mizoram	0.6	7.04	17.06
23	Odisha	260.21	114.17	97.29
24	Punjab	73.2	140.47	31.56
25	Rajasthan	40	44.14	0
26	Sikkim	2.05	24.14	8.92
27	Tamil Nadu	12.28	44.15	15.59
28	Telangana	342.1	218.02	208.4
29	Tripura	18	53.25	21.21
30	Uttar Pradesh	112.34	5.14	8.86
31	Uttarakhand	94.14	146.81	32.49
32	West Bengal	33.9	32.1	20.83